

and 21 respectively.

Cases of Sick Units with BIFR

5755. SHRI INDRAJIT GUPTA: Will the Minister of FINANCE be pleased to state:

(a) the number of cases of "sick units" considered and disposed of by the Board for Industrial and Financial Reconstruction (BIFR) during the last two years;

(b) the number of cases, out of these, in which the BIFR has recommended winding up/liquidation;

(c) the number of cases in which revival packages have been suggested involving reduction in the labour component, freezing of wages, etc; and

(d) whether Government's directives to the BIFR put greater emphasis on reconstruction/revival or on liquidation/winding up

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b). BIFR has reported that during the years 1988 and 1989 the total number of cases registered with them in terms of Section 15 of Sick Industrial Companies (Special Provisions) Act were 500. Out of these cases, as on 31.3.90, 183 had been disposed of. The disposals included 15 cases recommended for winding up. In addition, show cause notice was issued in respect of 34 cases as to why the Company should not be wound up.

(c) As on 31.3.90 revival packages approved under Section 17(2) of the Sick Industrial Companies Act out of the above cases total to 47. Further, 21 schemes were sanctioned under Section 18(4). In addition, 18 cases draft schemes had been circulated for comments of concerned. Revival packages for sick industrial units may *inter-alia* involve rationalisation of labour also.

(d) The objectives of the Act, *inter-alia*, are speedy revival and rehabilitation of potentially viable sick industrial companies and for non-viable companies, taking them for liquidation. BIFR has reported that a unit is recommended for winding up only as a last report.

[*Translation*]

Taxes outstanding against Flour Mills in Delhi

5756. SHRI HUKMDEO NARAYAN YADAV: Will the Minister of FINANCE be pleased to state:

(a) whether various products are being manufactured by flour mills in Delhi;

(b) whether a huge amount of various taxes are outstanding against these flour mills; and

(c) if so, the amount outstanding against each mill and the steps proposed to be taken to realise the same?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) Yes, Sir.

(b) and (c). Income Tax demand of Rs. 75,989/- is outstanding against one flour mill only. The outstanding demand is likely to be realised as the appeal has recently been decided.

Products being manufactured by Flour Mills in Delhi do not attract any Central Excise duty.

Iron Sheets manufacturing units

5757. SHRI K.D. SULTANPURI: Will the Minister of STEEL AND MINES be pleased to state:

(a) the number of iron sheets manufac-

turing units State-wise; and

(b) the quantity of raw material supplied by Government to these units, during the last two years, year-wise and Statewise?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) The table below indicates the number of Hot Rolled/Cold Rolled (HR/CR) sheet and Galvanized sheet (GP/GC) manufacturers:

Licensed units of H.R./C.R. & /GP/GC

<i>Names of State/U.T.</i>	<i>C.R.</i>	<i>H.R.</i>	<i>GP/GC</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>
Assam	—	—	1
Andhra Pradesh	5	2	2
Bihar	3	2	3
Chandigarh	1	—	—
Gujarat	1	1	1
Haryana	5	2	—
Himachal Pradesh	1	—	—
Jammu & Kashmir	1	—	2
Karnataka	2	—	—
Maharashtra	10	1	3
Madhya Pradesh	3	3	1
Orissa	2	—	1
Punjab	2	—	1
Rajasthan	1	1	1
Tamil Nadu	2	—	—
Uttar Pradesh	6	—	3
West Bengal	5	—	—

1	2	3	4
Pondicherry	1	—	—
Meghalaya	—	—	1
	51	12	20

(b) Government does not supply raw material to any unit. Manufacturing units along with other units, obtain steel materials from the main steel producers as per the JPC distribution guidelines. In some cases, some of the units procure material from the secondary sector also.

Applications for Cotton Export Licences

5758. DR. MAHADEEPAK SINGH SHAKYA: Will the Minister of COMMERCE be pleased to state:

(a) whether a large number of applications for licences for export of cotton were received during the last year; and

(b) if so, the number of applications received and the number of applications rejected and the reasons therefor?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (d). The export of Cotton was allowed under OGL vide entry at S.No. 19 in OGL No. 3 in the Import and Export Policy (Vol. II) for 1988-1991. Since no export licences are required for the export of Cotton, the question of receiving applications for licences for export of Cotton does not arise.

[English]

Expansion of Income Tax to contribution Under Jawahar Rozgar Yojana

5759. SHRI PRAKASH KOKO BRAHMBHATT:
SHRI SHANTI LAL PURSHOTTAM DAS PATEL:
SHRI SHANKERSINH VAGHELA:
SHRI HARIN PATHAK:

Will the Minister of FINANCE be pleased to state:

(a) whether State Government of Gujarat has sent a proposal to Union Government for granting Income-tax exemptions to the donations/contributions received under Jawahar Rozgar Yojana from tax payers/institutions;

(b) if so, the action taken or proposed to be taken by Government in this regard;

(c) whether the exemption, if granted will attract minor tax-payers and institutions to give donations and contributions; and

(d) if so, the extent thereof?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) The Ministry of Finance has not received any such representation from the State Government of Gujarat;